

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A/MA/RA/CP NO. 1324 OF 2006

(11)

Applicant/s Y.K. Sharma Respdt/s U.O.I. 293.

Advocate for Applicant/s

Sh. S.K. Mishra

Ch. P. Nath

Shri A. Pandey

Advocate for Respondent/s Shri M.B. Singh

Notes of the Registry	Orders of the Tribunal	Sheet No.
	<p>17.11.2008</p> <p><u>Hon'ble Mr. Ashok S. Karamadi, J.M.</u></p> <p>There is no representation on behalf of the applicant in the revised call.</p> <p>It is seen from the earlier proceedings that learned counsel for the applicant is not taking any interest. However, having regard to the interest of the parties earlier also the order of dismissal was recalled, but inspite of that today also an application is moved for restoration of the OA but inspite of that no representation on the part of the applicant showing the interest to prosecute the matter and as such I do not find any justification in adjourning the matter, accordingly, this MA is dismissed for non prosecution.</p>  <p>(Ashok S. Karamadi) Member (J)</p> <p>RKM/</p>	12

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